

(21)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

03/03/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/298/CAA/2018

PETITION NUMBER : CP/106-111/CAA/2018

NAME OF THE TRANSFEROR : AMBATTUR CLOTHING PVT LTD  
AMBATTUR CONSTRUCTIONS PVT LTD  
AMBATTUR DEVELOPERS PVT LTD

NAME OF THE TRANSFEREE : AMBATTUR INFRA (I) PVT LTD  
AMBATTUR FASHION INDIA PVT LTD  
AMBATTUR HOTELS PVT LTD

UNDER SECTION : 230 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	B. SARATH BABU	For Roc, Chennai	B. Sarath Babu
2.	PAWAN JHOBARI	Counsel for the Applicant	P. P. S.

**ORDER**

Counsels for both the parties are present. As seen from the order dated 27.08.2018 time has been granted to the Counsel for the RoC to file report. However, Counsel for the RoC has not filed the report. Heard both the sides. Perused the Application and have gone through the communications that have been placed on file at Page Nos.3, 4 and 5.

In the light of the said communications, the Application is allowed and the Roc concerned is directed to permit the Applicant Company to submit the relevant E-form to bring into effect the Scheme of arrangement/demerger.

Counsel for the Applicant will obtain the certified copy of this order and submit the same to the RD, Ministry of Company Affairs and RoC concerned along with the relevant record for compliance of this order.

Accordingly, MA/298/CAA/2018 filed in CP/106-107/CAA/2018 stands **disposed of.**

  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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